



**Government of Jammu & Kashmir
Power Development Department
Civil Secretariat, Jammu**

**Notification
Jammu, 15th July 2024**

S.O 368 In exercise of powers conferred by clause (b) of sub-section (2) of Section 177 read with Section 53 of Electricity Act 2003, the Central Electricity Authority (CEA) constituted under Section 70 of the act, has framed regulation on measures relating to safety and electric supply, namely Central Electricity Authority (Measures Relating to Safety and Electric Supply) Regulations 2023 (hereinafter referred to as "CEA Regulations").

Whereas, in terms of the provisions under sub section (1) of section 162 of the Act ibid read with clause (zu) of Regulation 2 of "CEA Regulations", the appropriate Government is empowered to specify the notified voltage for the purpose of self-certification under Regulation 32 and Regulation 45 of the said Regulation.

Whereas; Power Development Department, Government of Jammu & Kashmir has already posted officers to the post of Chief Electrical Inspector and Electrical Inspectors in accordance with section 162(1) of the Electricity Act 2003, possessing the qualifications prescribed by the Ministry of Power vide MoP notification dated:-17.08.2006, as such, a fully operational Electrical Inspectorate exists in the Union Territory of J&K which is headed by the Chief Electrical Inspector having two number of Electrical Inspection Divisions, Viz, Jammu and Srinagar. Both the Electrical Inspection Divisions are headed by the Electrical Inspectors assisted by AEEs and other supporting staff as per the norms.

Now, therefore, in exercise of the powers conferred under sub section (1) of section 162 of the Act read with clause (zu) of Regulation 2 of Central Electricity Authority (Measures Relating to Safety and Electric Supply) Regulations 2023, the Government of Jammu and Kashmir notifies voltage up to 650 Volts for the purpose of self-certification under Regulation 32 and Regulation 45 of the "CEA Regulation".

By order of Government of Jammu and Kashmir

Sd/-
(H. Rajesh Prasad) IAS
Principal Secretary to Government,
Power Development Department

No:-PDD-Plan/ 56/2023-11(7236821)

Dated: 15.07.2024

Copy to the:

1. Secretary (Power), Shram Shakti Bhawan, GoI, New Delhi.
2. Chief Secretary, J&K.

3. All Financial Commissioners (Additional Chief Secretaries)/ Principal Secretaries / Commissioner/ Secretary to Government of J&K.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
6. Director, Information and Public Relations, J&K.
7. Chairperson, Central Electricity Authority, New Delhi.
8. Managing Director JPDCL/KPDCL.
9. Managing Director JKPTCL, J&K.
10. Chief Engineer, JKPTCL, Jammu/ Kashmir.
11. Chief Engineer, Distribution, Jammu/ Kashmir.
12. Secretary JERC, UT of J&K and Ladakh.
13. Chief Electrical Inspector, J&K.
14. Senior Law Officer, Power Development Department, J&K.
15. General Manager, Ranbir Government Press for publication in Government Gazette.

Lalit Bhat
15/VII/XXIV

(Lalit Bhat), JKES
Deputy Director (Planning)
Power Development Department